

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No. of Respondent(s) :

Applicant(s):

Advocate for

Applicant(s) :

Notes of the registry

Orders of the Tribunal

OA No. 290/00303/2015 with MA No.182/2015

(Balu Ram v. UOI & Ors)

Date of Order : 12.10.2015

Mr. J.K. Mishra, present, for applicant.

The present OA is filed seeking to set aside the Annexure-A/1 order dated 30.06.1994 to the extent it is relates to date of regularization as 28.09.1993 and Annexure-A/2 order dated 05.12.2014 rejecting the claim of the applicant. A direction is sought for to treat the applicant as appointed on regular basis w.e.f.01.10.1991 and to allow all consequential benefits.

The MA No.182/2015 is filed for condonation of delay in filing the original application. It is stated in the application that the applicant has preferred numerous representations to the competent authority. It is also stated that the matter was taken up in Trade Union meeting held on 27.06.2011. It is also stated that the representation of the applicant dated 28.10.2014 was decided vide Annexure-A/2 order dated 05.12.2014. It is admitted in the application that the cause of action arose to the applicant on 30.06.1994 and the OA ought to have been filed on 30.04.1995, but the applicant has been persistently

Final decision has been taken

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Respondent(s) :

Applicant(s):
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Respondent(s) :

We have examined the materials on record. We find that the applicant has endeavoured to set aside the Annexure-A/1 order dated 30.06.1994. It is found that the applicant has not shown any vigilance in prosecuting his matter before the appropriate forum at the appropriate stage. There is a delay of more than 20 years and sufficient reasons have not been shown for condoning the delay of more than 20 years.

The applicant is aggrieved by the respondents for not regularizing his services w.e.f. 01.10.1991 and his services were regularized w.e.f. 01.08.1993. There is a deliberate inaction and willful negligence on the part of the applicant in prosecuting his own case before the appropriate forum. Therefore, we find no reasons to interfere with Annexure-A/1 order dated 30.06.1994 or the consequential orders passed subsequently. The OA and the MA for condonation of delay are devoid of any merit and the same are dismissed. No order as to costs.

RJC
16/10/15


[Meenakshi Hooja]
Administrative Member

Rss


[Justice Harun-Ul-Rashid]
Judicial Member